

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 17th May, 2018

No. 110/A : The following Officers of the rank of District Judges named in Column No.2 of the table given below are transferred and posted at the places, as mentioned in Column No.3 of the table:-

Sl. No.	Name of the Officers with designation and present place of posting	New place of posting on transfer or otherwise
1	2	3
1.	Mr. Surendra Sharma, District & Additional Sessions Judge-cum-Spl. Judge, FTC for Rape Cases, Hazaribagh	District & Additional Sessions Judge, Dhanbad
2.	Mr. Paras Nath Upadhyay, District & Additional Sessions Judge, Hazaribagh	Services are being placed separately at the disposal of State Government for appointment and posting as Additional Principal Judge, Additional Family Court, Jamshedpur
3.	Mr. Sudhanshu Kumar Shashi, District & Additional Sessions Judge-cum-Spl. Judge, FTC for Offences against Women, Dhanbad	Additional Judicial Commissioner, Ranchi
4.	Mr. Martand Pratap Mishra, District & Additional Sessions Judge-cum-Presiding Officer, Commercial Court, Jamshedpur	Additional Judicial Commissioner, Ranchi
5.	Mr. Kaushal Kishor Jha No. 2, Additional Principal Judge, Additional Family Court, Jamshedpur	District & Additional Sessions Judge, Hazaribagh
6.	Mr. Sanjay Pratap, District & Additional Sessions Judge, Godda	District & Additional Sessions Judge, Ramgarh
7.	Mr. Shiv Pal Singh, Additional Judicial Commissioner-cum-Spl. Judge, CBI (AHD Scam), Ranchi	District & Additional Sessions Judge, Godda
8.	Mr. Shyam Nandan Tiwary, Additional Judicial Commissioner, Ranchi	District & Additional Sessions Judge, Chaibasa

By order of the Court
Sd/- Ambuj Nath
Registrar General

Memo No. 2315 / Apptt. _____ Dated Ranchi, the 17th May, 2018

File No. XIX(11)/01/2015/ Apptt

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.


17.5.18
Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 17TH MAY, 2018

No. 11 A: In exercise of powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the High Court is pleased to confer the powers of a Judicial Magistrate of the 1st Class upon Mr. Debashish Mohapatra, Civil Judge (Sr. Div)-I-cum-A.C.J.M., Bokaro [under orders of transfer as Civil Judge(Senior Division) at Dumka], for the Dumka District.


Further, in exercise of the powers conferred under Sub Section (1) of Section 12 of the Criminal Procedure Code, Sri Mohapatra is appointed as Chief Judicial Magistrate for the Dumka District.

By order of the Court,

Sd/-Ambuj Nath
Registrar General

Memo No. 2317 / Apptt. _____ Dated Ranchi, the 17th May, 2018

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 17th May, 2018

No 112 A: The Officers named in Column No.2 are transferred and/ posted as Civil Judge (Senior Division) in the Judgeships to be stationed ordinarily at places as mentioned in Column No.3 of the table given below:-


Sl. No	Name of the officers with designation and present place of posting (with Judgeship / Department).	a) Designation at the new station. b) Place where the officer is to be ordinarily stationed at. c) Name of the Judgeship in which appointed on transfer.
1	2	3
1.	Mr. Debashish Mohapatra, Civil Judge (Sr. Div)-I-cum-A.C.J.M., Bokaro	a) Civil Judge (Senior Division) b) Dumka c) Dumka
2.	Mr. Daya Ram, Civil Judge (Sr. Div.)-cum-J.M., Jamshedpur	a) Civil Judge (Senior Division) b) Godda c) Godda
3.	Mr. Rakesh Kumar, Civil Judge (SrDiv)-I-cum-A.C.J.M., Bokaro (Bermo at Tenughat)	a) Civil Judge (Senior Division) b) Bokaro c) Bokaro

By order of the Court,
Sd/-Ambuj Nath
Registrar General

Memo. No. 2322 /Apptt.

Dated Ranchi, the 17th May, 2018

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION

THE 17th May, 2018

No. 113 A : The Civil Judges (Senior Division) named in Column No. (2) of the table given below are appointed as Civil Judges (Senior Division)-I in the Judgeships to be stationed ordinarily at the places mentioned in column No. (3) of the table.

As indicated in Column No. (4), the Civil Judges (Senior Division)-I is also vested with the powers of a Judge of a Court of Small Causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

The powers vested as per Column No. (4) should not, however, be exercised by the Officers concerned unless they are published in the Jharkhand Gazette or the District Gazette.

Sl. No.	Name of the Officers with Designation and present place of posting (with Judgeship) [UOT/UOP, if any]	a) Designation at the new station b) Place where the officer is to be ordinarily stationed at c) Name of the judgeship in which appointed on transfer	Special powers with which the officer is vested at the new station.
(1)	(2)	(3)	(4)
1.	Mr. Rakesh Kumar, Civil Judge (SrDiv)-I-cum-A.C.J.M., Bokaro (Bermo at Tenughat)	a) Civil Judge (Sr. Division) b) Bokaro c) Bokaro	S.C.C. powers of Rs.1500/- within the local limits of Bokaro Munsifi
2.	Mr. Suraj Prakash Thakur, Civil Judge (Sr Div)-cum-J.M. Bokaro (Bermo at Tenughat)	a) Civil Judge (Sr. Division) b) Bermo at Tenughat c) Bokaro	S.C.C. powers of Rs.1500/- within the local limits of Bokaro (Bermo at Tenughat)
3.	Mr. Daya Ram, Civil Judge (Sr. Div.)-cum-J.M., Jamshedpur	a) Civil Judge (Sr. Division) b) Godda c) Godda	XXXXX

Yours faithfully,
Sd/- Ambuj Nath
Registrar General

MEMO. NO. 2327/APPTT.

DATED RANCHI,

THE 17th May, 2018

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.


17.5.18
Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 17th May, 2018

No. 114 A: In exercise of the powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the High Court has been pleased to confer upon the Officers, named in Column No. 2 of the table given below, the powers of a Judicial Magistrate of the 1st Class for the District noted against their names in Column No. 3 of the table.

Further, in exercise of the powers conferred under Sub Section (2) of Section 12 of the Criminal Procedure Code, the Officers named in Column No.2 are also appointed as Additional Chief Judicial Magistrate for the District mentioned against their names and to vest them with all the powers of a Chief Judicial Magistrate under the Criminal Procedure Code, 1973 (Act 2 of 1974), or under any other law for the time being in force as the High Court may direct, which they will exercise only in the District/Subdivision mentioned against their names in Column No.4.


Sl. No.	Name of the Officers with designation and present place of posting.	Name of the District	Name of the Subdivision
1	2	3	4
1.	Mr. Rakesh Kumar, Civil Judge (SrDiv)-I-cum-A.C.J.M., Bokaro (Bermo at Tenughat)	Bokaro	Bokaro
2.	Mr. Suraj Prakash Thakur, Civil Judge (Sr Div)-cum-J.M. Bokaro (Bermo at Tenughat)	Bokaro	Bermo at Tenughat
3.	Mr. Daya Ram, Civil Judge (Sr. Div.)-cum-J.M., Jamshedpur	Godda	Godda

Yours faithfully,
Sd/-Ambuj Nath
Registrar General

MEMO. NO. 2330 /APPTT.

DATED RANCHI, THE 17th May, 2018

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Registrar General 17.5.18